COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

FR NO. 3976 OF 2018 &

DFR NO. 3976 OF 2018 & IA NO. 1564 OF 2018

Dated: 2nd November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Solar Energy Corporation of India Limited ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran

Ms. Poorva Saigal Mr. Sbhubham Arya

Counsel for the Respondent(s) : Mr. Nithin Saravanan

Ms. Arunima Singh

Mr. G. S. Kunnur for R-7 & 8

<u>ORDER</u>

Since the impugned letter / communication dated 20-9-2018 is in the form of directions which would affect the rights of the Appellant, we are of the opinion that the Appeal is maintainable.

Learned counsel for the appellant is directed to file affidavit of service within two weeks except for Respondent No. 7 & 8.

Mr. Nithin Saravanan, learned counsel appears on behalf of Respondent No. 7 & 8 and seeks four weeks' time to file objections / reply. Time is granted. He may file the objections / reply on or before 30-11-2018 with advance copy to the other side.

Registry is directed to number the appeal.

Issue fresh notice to Respondent No. 3, returnable on 20-12-2018. Dasti, in addition is permitted.

List the matter for admission on 20-12-2018.

Stay is granted, as sought for, till the next date of hearing.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

tpd/kt